

names of the countries with whom India has entered into agreements for supply of heavy water?

THE PRIME MINISTER ^ (SHRIMATI INDIRA GANDHI): India has an agreement for the supply of Heavy Water only with the USSR,

1006. [Transferred to the 27th June, 1980].

#### Completion of Major Atomic Projects

1007. SHRI SYED SHAHABUDDIN: Will the PRIME MINISTER be pleased to state:

(a) the year of approval, the year of commencement, the original target year for completion and the currently estimated year of completion of the major projects of the Department of Atomic Energy, which are under execution;

(b) the initial estimated cost and the currently estimated cost of these projects; and

(c) the reason for the delay in completion and the estimated rise in cost?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) to (c) The requisite information is given in the enclosed statement. [See appendix CXIV, Annexure No. 70]

#### More funds for Himachal Pradesh

1008. SHRIMATI USHA MALHOTRA: Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that the Himachal Pradesh Government has approached the Central Government to give special consideration to Himachal Pradesh in respect of State's need for more funds;

(b) if so, what are the details thereof; and

(c) what action Government have taken in this regard?

THE MINISTER OF PLANNING (SHRI NARAYAN DUTT TIWARI): (a) to (c) The Himachal Pradesh Government after the finalisation of its Annual Plan 1980-81 at Rs. 86 crores had sought an additional allocation of Rs. 50 lakhs—Rs. 25 lakhs each for Forests and Development of infrastructure in industrial areas. However, due to constraint of resources, it was not possible to accommodate further additionalities. 1

#### Constitution of Indian Service of Engineers and Indian Medical Health Service

1009. SHRI MULKA GOVINDA REDDY: Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question 225 given in the Rajya Sabha on the 12th June, 1980, and state:

(a) whether it is a fact that the majority of the States have agreed for the Constitution of Indian Service of Engineers and the Indian Medical and Health Services; and

(b) if so, when these services are likely to be constituted? |

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI F. VENKATASUBBAIAH): (a) and (b) All the State Governments^ who were addressed in the matter, agreed in principle to the constitution of the Indian Service of Engineers (except Jammu & Kashmir and Tamil Nadu) and the Indian Medical and Health Service (except Jammu & Kashmir, Tamil Nadu and Maharashtra). As already stated in reply to Unstarred Question No. 225 of 12th June, 1980, the previous Government had decided that the question of constituting the cadres of the Indian Service of Engineers and Indian Medical and Health Service should not be pursued. The State Governments were informed accordingly. However, the matter is under the active consideration of the Government.